

**Subject: RFP for Integrated Taxpayer Data Management System – Clarification given
in a bidders’ conference on 06.02.2008**

In response to various queries made by prospective bidders on above RFP following clarifications were given by the committee during the conference of bidders held on 06.02.2008.

Q1. Is courier and/or speed post delivery of bid documents acceptable? If so, then addressed to which person? (Para 1.4 of RFP)

Ans. No, the Bid document has to be personally delivered at the office designation in the RFP and receipt taken from the designated officer showing date and time of delivery.

Q2. Is it required to furnish three customers references for Indian projects only?

Ans. The customer references required need to be from India or on data using Indian names

Q3. Will migration of the existing 10 million data be part of the scope? If yes, please provide further details. (Para 3.1 of RFP)

Ans. The RFP clearly mentions that the expected volumes of data are likely to be in the region of 10 to 20 million records at each installation. Installation cost must include all activities mentioned in para 3.53 which includes loading the data for the first time.

Q4. Some products provide excel based reports only. ETL can, however, perform rest of the reporting. Would such a product be acceptable?

Ans. Reports as stated in RFP should be in word/ text form and exportable to excel and other formats.

Q5. Please specify the frequency at which the data is to be loaded in ITDMS (Daily/ Weekly/ Monthly/Y early)? (Para 3.2.2 of RFP)

Ans. As mentioned above Installation includes loading data for the first time. Subsequent loading of data will be carried out by departmental personnel.

Q6. Is Name a Full name or First Name? Does the Father’s name refer to Father’s First Name or the full name? (Para 3.2.3 of RFP)

Ans. Names in the source data are given in different formats sometimes complete and sometimes in truncated and sometimes in more than one field. The data has to be handled on ‘as is where is’ basis. In case some data sources have name in more than

one field the same may need to be reduced to one field. Name & father's name refer to full name.

Q7. What is the scope of the term "all associated entities"? Would request you to expand on this requirement? Most of the products can do householding for family members. (Para 3.2.4 of RFP)

Ans. Householding or "family tree" includes lineal ascendants and descendents as well as siblings. This should be done through software using Name, Father Name & Addresses. Other associated entities could be firms/ companies / trusts etc either where the person or his family members, as above, are partners/ directors or are based on the same address.

Q8. Please specify the months/years of data that will be required to keep online and to be used for matching? (Para 3.2.8 of RFP)

Ans. The department is concerned with the capacity of the solution to handle designated volumes of data. As long as functionality allows, data shall be kept online. Policy for back end archiving shall be internally decided.

Q9. RFP talks about installation of client/server type, at 4 locations extendible to another 14-16 locations. Does this mean there will be a server at each location with a LAN and separate installation of software solution/tool to be done at each server (location)? (Para 3.1 of RFP)

Ans. Yes.

Q10. We assume that each location will have a server and clients connected over LAN and Locations are independent and not connected to each other over the LAN/WAN. Is this assumption correct? (Para 3.1 of RFP)

Ans. Yes.

Q11. As per clause 3.2.3 of RFP, please specify "depth of search".

Ans: Depth of search refers to exhaustiveness of the search and ability of the tool to overcome variations in name / addresses in different fields so as to identify closest match.

Narrow search: - Fast with least false positives but may miss the correct match.

Exhaustive search: - Slow with large false positives but does not miss the correct match.

The solution should allow the user to decide the depth of search for each query.

Q12. Is it possible to get the sample data (some 50 records) of the database to check the complications?

Ans. No, not at the present stage. Please note that the data complexities would be similar to those faced in handling Indian names & addresses in other projects of the proposed magnitude.

Q13. Should vendor quote only for one machine as mentioned or should vendor quote for all the locations? Or, should vendor quote the machine price for ONE unit and the same price will be taken as, “per machine price”? (Para 3.3 of RFP)

Ans. Unit price shall suffice.

Q14. Is there a requirement for networking each of the locations or sharing of data between them? (Para 3.5.3 of RFP)

Ans. Each location is separate and has its own LAN and discrete data set. No WAN connecting the installations is sought.

Q15. Will the selected Vendor be expected to maintain the network/LAN and provide H/W support to each location? (Para 3.5.5 of RFP)

Ans. No, the Vendor will be required to maintain only the Hardware (the server) being supplied by him as a part of solution at each location.

Q16. Can a vendor like (system integrator/ authorized reseller/ implementation partner) quote for the third party tool for which the bidder is authorized reseller or partner of the principal company / OEM in India.

Ans. As the RFP states in para 4.2.1 & 4.2.2 that Search engine has to be proprietary and proven while ETL tool can be of third party. No change in this condition is permissible.

Q17. Would the successful bidder be required to provide the Oracle 9i/10g database software as part of the scope of this proposal? OR will it be purchased by the department. If so, please provide the details of the Oracle products to be purchased. (Para 6.3 of RFP)

Ans. Oracle Licenses shall be provided by the department and the licenses shall be of Enterprise version.

Q18. Point No 2 on Page 12 clearly mentions that One time Installation and Training charges to be quoted per machine. But the point 2 in table on Page 12 says cost of one time

installation and Training for 20 locations. Both these points seem to differ each other. Shall the bidder quote only for per location price?

Ans. Per location price would suffice.

Q19. Will there be an agreement/contract signed between IT Dept. and the successful bidder?

Ans. Yes, selected bidder will have to enter into a contract with the department.

Q20. Para 7.1 of RFP regarding bid security requires a demand draft Rs 2 lac in favour of "Zonal Accounts Officer New Delhi" while RFP fees are Rs. 500 are a draft in favour of "The Accounts Officer, Zonal Accounts Office, CBDT, New Delhi" which are slightly different. Please clarify if 2 separate drafts are to be made payable to slightly different parties?

Ans. Both the bid-security of Rs. 2 Lacs and the RFP fees of Rs 500 should be paid through separate demand draft in favour of "Accounts Officer, Zonal Accounts Office, New Delhi".

Q21. Is consortium allowed to bid? If 'YES', how many partners are allowed to form a consortium?

Ans. The RFP does not bar consortia. However, the prime bidder should be the owner of the proprietary search engine for name & address. Consortia of more than three partner shall not be allowed. The bid should identify responsibility of each consortium member clearly. Department shall enter into contract with prime bidder alone who shall be answerable for all commitments to the department.

Q22. What exactly is meant by proprietary name and address search engine? Does this mean that only companies having their proprietary software can participate in the bid?

Ans. Proprietary name and address search engine refers to a search engine owned by the prospective bidder.

Architecture of ITDMS



